

Serial No. of Order	Date of Order	Order with Signature	
...1	1.2.96	<p>the officer, if and as may be found necessary, in this connection, before the officer is relieved.</p> <p>A copy of these orders shall be communicated to the Respondent 2,3, and 4 R-1 by regd. through a special messenger at the cost of the petitioner.</p> <p><i>8/12</i> MEMBER (ADMINISTRATIVE)</p>	<p>Notice with copy of the order dt. 1.2.96 may be sent to R-2 to R-4 by Spl-Messenger.</p> <p>The same copy of the order may also be given to the applicant's counsel. Rs-45/- has been deposited towards the cost of Spl-Messenger.</p> <p><i>Sub 112. M. M. S. D.</i></p>
2	9.7.96	<p>Shri K.C. Mohanty wants to take instructions. He states that the main grievance of the applicant has been redressed and he had gone abroad and has come back. Petitioner's counsel, who is not present will state at the time of next hearing whether he wants to withdraw this petition or not. Call on 22.7.1996.</p> <p>Hand over a copy of the order to the counsel for the respondents Shri K.C. Mohanty.</p> <p><i>narasimha</i> MEMBER (ADMINISTRATIVE)</p>	
3	22.7.96	<p>Shri V. Narasingh on behalf of Shri G.A.R. Dora wants time to take instructions as to whether the applicant is interested in pursuing this case. With the consent of Shri K.C. Mohanty, learned Government Advocate, adjourned to 30.7.1996.</p> <p><i>narasimha</i> MEMBER (ADMINISTRATIVE)</p>	
4	30.7.96	<p>This application has become infructuous, says the counsel for the petitioner. Accordingly dismissed.</p> <p><i>narasimha</i> MEMBER (ADMINISTRATIVE)</p> <p><i>30/7/96</i></p>	<p>Recd copy of the order dt. 1.2.96 <i>for Govt Adv</i></p> <p>counter not filed.</p> <p>For bundling orders.</p> <p><i>Sub 1473</i> Registr</p>